THE CODE OF CRIMINAL PROCEDURE (AMENDMENT) AMENDING ACT, 2006

# No. 25 of 2006

$ [2nd June, 2006.]

+ An Act further to amend the Code of Criminal Procedure (Amendment) Act, 2005. Be it enacted by Parliament in the Fifty-seventh Year of the Republic of India as follows:—

@ 1. Short title.

1. Short title. - This Act may be called the Code of Criminal Procedure (Amendment) Amending Act, 2006.

@ 2. Amendment of section 1 of Act 25 of 2005.

2. Amendment of section 1 of Act 25 of 2005.-In the Code of Criminal Procedure (Amendment) Act, 2005, in section 1, in sub-section (2), after the words “by notification in the Official Gazette, appoint”, the words “; and different dates may be appointed for different provisions of this Act” shall be inserted.

K.N. CHATURVEDI,

Secy. to the Govt. of India.